

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 283 OF 2016 & IA NOS. 581 AND 582 OF 2016
AND
APPEAL NO. 215 OF 2016 & IA NO. 465 OF 2016**

Dated: 18th January, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

APPEAL NO. 283 OF 2016 & IA NOS. 581 AND 582 OF 2016

UJVN Ltd. ...Appellant(s)

Vs.

Uttarakhand Electricity Regulatory Commission & Anr. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Amit Anand Tiwari
Mr. Abhinav Raghuvanshi

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan for R.1 a/w
Mr. Meg Bahadur (Rep.)

APPEAL NO. 215 OF 2016 & IA NO. 465 OF 2016

UJVN Ltd., Dehradun ...Appellant(s)

Vs.

Uttarakhand Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Amit Anand Tiwari
Mr. Abhinav Raghuvanshi

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan for R.1

Mr. Pradeep Misra for R.2

Mr. Meg Bahadur (Rep.) for UJVN Ltd.

ORDER

Learned counsel for respondent No.1 seeks three weeks time to file reply. He may file reply on or before 09.02.2017 after serving copy on the

other side. Thereafter, rejoinder may be filed on or before 27.02.2017 after serving copy on the other side.

List these matters on **09.03.2017**.

(I. J. Kapoor)
Technical Member

ts/sh

(Justice Ranjana P. Desai)
Chairperson